

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 2264
TO BE ANSWERED ON 24.12.2018**

ATAL BIMIT VYAKTI KALYAN YOJANA

**2264. KUMARI SHOBHA KARANDLAJE:
SHRI PRATHAP SIMHA:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has launched Atal Bimit Vyakti Kalyan Yojana for Insured Persons (IPs) covered under the Employees State Insurance Act, 1948 recently;**
- (b) if so, the details thereof including objectives, eligibility conditions and the number of Insured Persons likely to be benefited therefrom;**
- (c) whether ESIC has approved the proposal for relaxing the eligibility conditions for availing super speciality treatment for dependents of IPs also and if so, the details thereof;**
- (d) the number of workers linked with ESIC benefits and brought in the fold of EPFO during the last two years; and**
- (e) the steps taken to enhance the working conditions, safety and social security in order to improve the standard of living of Organised and Unorganised sectors in the country?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a): Yes, Madam.

(b): The ESI Corporation has launched a scheme named Atal Bimit Vyakti Kalyan Yojana for the insured person who are rendered unemployed, provide relief to the extent of 25% of the average per day earning (total earning during the four contribution period/730) during the previous four contribution periods to be paid up to maximum 90 days of unemployment once in lifetime of the IP on submission of

Contd..2/-

claim in form of an Affidavit. The Scheme be treated effective from 01-07-2018 and shall become due for payment after 90 days. The scheme is implemented on pilot basis for a period of two years initially. The eligibility conditions and other features of the scheme are as under:-

- **The Insured Person should have been rendered unemployed during the period the relief is claimed.**
- **The Insured Person should have been in insurable employment for a minimum period of two years.**
- **The Insured Person should have contributed not less than 78 days during each of the preceding four contribution periods.**
- **The contribution in respect of him should have been paid or payable by the employer.**
- **The contingency of the unemployment should not have been as a result of any punishment for misconduct or superannuation or voluntary retirement.**
- **Aadhar and Bank Account of the Insured Person should be linked with insured person data base.**
- **In case the IP is working for more than one employers and is covered under the ESI scheme he will be considered unemployed only in case he is rendered unemployed with all employers.**
- **As specified in Section 65 of the Act, an IP shall not be entitled to any other cash compensation and the Relief under ABVKY simultaneously for the same period. However, periodical payments of PDB under ESI Act and Regulations shall continue.**
- **As specified under Section 61 of the ESI Act, an IP who is in receipt of Relief under ABVKY shall not be entitled to receive any similar benefit admissible under the provisions of any other enactment.**
- **The IP will be eligible for Medical benefit as provided under the act for the period he is availing this relief.**
- **The claim for Relief under ABVKY may be submitted by the claimant any time after rendering unemployed, but not later than**

- **one year from the date of unemployment to the appropriate Branch Office in form of affidavit in prescribed Form (AB-1). No prospective claim i.e. claims for relief under ABVKY for any future period will be allowed.**
- **The IP will submit his claim online through the ESIC Portal. A link for generating claim for Atal Bimit Kalyan Yojana will be given on the ESIC Portal.**

The Relief under ABVKY shall be paid/ payable by Branch Office to IPs directly in their bank account only.

(c): Yes, ESI Corporation in its 175th meeting held on 18.09.2018, have approved a proposal for relaxing the eligibility condition for availing super speciality treatment for dependent of Insured Persons also, details of which are as under:-

1.The members of the family of the IP be allowed super specialty treatment if the IP has contributed 156 days (78 days in each contribution period) and have completed minimum one year of insurable employment from the date of registration.

2.The employer should have filed the monthly contribution as per section 44 read with regulation 26(a) failing which Regulation 31 of the ESI (General) Regulation, 1950.

3.IP and their family members shall continue to avail the super specialty if the IP is in receipt of extended sickness benefit.

(d): No such data is available with EPFO or ESIC.

(e): ESI Act is applicable on factories & establishments located in the implemented area, employing 10 or more employees and as such it does not apply to the unorganized sector. ESI Scheme is at present implemented in 528 districts and in 179 districts, the scheme is partially implemented in centers. Vision- 2022 has been prepared which intends to extend the ESI Scheme to the entire country by 2022. It shall ensure availability of the social security benefits under ESI Scheme, uniformly across the country.